

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:145  
ANSWERED ON:16.11.2016  
New Bench of Allahabad High Courts  
Pandey Shri Hari Om

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Ministry has proposed to "Establish new bench of Allahabad High Courts in near future;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor ?

**Answer**

ANSWER  
MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND INFORMATION TECHNOLOGY  
(SHRI P.P. CHAUDHARY)

(a) to (c): In accordance with the recommendations made by the Jaswant Singh Commission and judgment pronounced by the Apex Court in W.P.(C) No. 379 of 2000, Bench(es) of the High Court are established after due consideration of a complete proposal from the State Government incorporating readiness to provide infrastructure and meet the expenditure, along with the consent of the Chief Justice of the concerned High Court who is authorized to look after the day to day administration of the High Court and its Bench. The proposal should also have the consent of the Governor of the concerned State.

No proposal has been received from the State Government of Uttar Pradesh to establish a Bench of Allahabad High Court.